



DOCUMENT INFORMATION

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CHAPTER : Chapter VI. NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES

TITLE : 8.b. Protocol of Signature to the Convention for limiting the  
Manufacture and regulating the Distribution of Narcotic Drugs, Geneva,  
13 July 1931







**PROTOCOLE DE SIGNATURE**

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**PROTOCOL OF SIGNATURE**

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## PROTOCOLE DE SIGNATURE

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I. En signant la Convention pour limiter la fabrication et régler la distribution des stupéfiants en date de ce jour, les Plénipotentiaires soussignés, dûment autorisés à cet effet, et au nom de leurs gouvernements respectifs, déclarent être convenus de ce qui suit :

Si, à la date du 13 juillet 1933, ladite Convention n'est pas entrée en vigueur conformément aux dispositions de l'article 30, le Secrétaire général de la Société des Nations soumettra la situation au Conseil de la Société des Nations, qui pourra, soit convoquer une nouvelle conférence de tous les Membres de la Société des Nations et Etats non membres au nom desquels la Convention aura été signée ou des ratifications ou des adhésions auront été déposées, en vue d'examiner la situation, soit prendre les mesures qu'il considérerait comme nécessaires. Le gouvernement de chaque Membre de la Société des Nations ou Etat non membre signataire ou adhérent s'engage à se faire représenter à toute conférence ainsi convoquée.

II. Le Gouvernement du Japon a fait la réserve exprimée ci-dessous, qui est acceptée par les autres Hautes Parties contractantes :

La morphine brute produite au cours de la fabrication de l'opium à fumer dans la fabrique du Gouvernement général de Formose et tenue en stock par ce gouvernement, ne sera pas soumise aux mesures de limitation prévues à la présente Convention.

Il ne sera retiré de temps à autre de ces stocks de morphine brute que les quantités qui pourront être requises pour la fabrication de la morphine raffinée dans les fabriques munies d'une licence par le Gouvernement japonais conformément aux dispositions de la présente Convention.

## PROTOCOL OF SIGNATURE.

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I. When signing the Convention for limiting the manufacture and regulating the distribution of narcotic drugs dated this day, the undersigned Plenipotentiaries, duly authorised to that effect and in the name of their respective Governments, declare to have agreed as follows:

If, on July 13th, 1933, the said Convention is not in force in accordance with the provisions of Article 30, the Secretary-General of the League of Nations shall bring the situation to the attention of the Council of the League of Nations, which may either convene a new Conference of all the Members of the League and non-member States on whose behalf the Convention has been signed or ratifications or accessions deposited, to consider the situation, or take such measures as it considers necessary. The Government of every signatory or acceding Member of the League of Nations or non-member State undertakes to be present at any Conference so convened

II. The Japanese Government made the following reservation, which is accepted by the other High Contracting Parties:

Crude morphine resulting from the manufacture of prepared opium in the factory of the Government-General of Formosa and held in stock by that Government shall not be subjected to the limitation measures provided for in this Convention.

Such stocks of crude morphine will only be released from time to time in such quantities as may be required for the manufacture of refined morphine in factories licensed by the Japanese Government in accordance with the provisions of the present Convention.



EN FOI DE QUOI les soussignés ont apposé leur signature au bas du présent protocole.

IN FAITH WHEREOF the undersigned have affixed their signatures to this Protocol.

FAIT à Genève, le treize juillet mil neuf cent trente et un, en simple expédition qui sera déposée dans les archives du Secrétariat de la Société des Nations; copie conforme en sera transmise à tous les Membres de la Société des Nations et à tous les Etats non membres représentés à la Conférence.

DONE at Geneva, the thirteenth day of July, one thousand nine hundred and thirty-one, in a single copy, which will remain deposited in the archives of the Secretariat of the League of Nations; certified true copies will be transmitted to all Members of the League of Nations and to all non-member States represented at the Conference.

ALLEMAGNE

Freiherr VON RHEINBABEN  
Dr. KAHLER

GERMANY

ÉTATS-UNIS D'AMÉRIQUE

John K. CALDWELL  
Harry J. ANSLINGER  
Walter Lewis TREADWAY.  
Sanborn YOUNG.

UNITED STATES OF AMERICA

RÉPUBLIQUE ARGENTINE

*Ad referendum*  
Fernando PEREZ.

ARGENTINE REPUBLIC

AUTRICHE

E. PFLÜGL  
Bruno SCHULTZ

AUSTRIA

BELGIQUE

Dr. F. DE MYTTENAERE

BELGIUM

BOLIVIE

M. CUELLAR

BOLIVIA

GRANDE-BRETAGNE  
ET IRLANDE DU NORD

ainsi que toutes parties de l'Empire  
britannique non Membres séparés de la  
Société des Nations.

GREAT BRITAIN  
AND NORTHERN IRELAND

and all parts of the British  
Empire which are not separate  
Members of the League of Nations.

Malcolm DELEIVINGNE

CANADA	C. H. L. SHARMAN. W. A. RIDDELL	CANADA
INDE	R. P. PARANJPYE	INDIA
CHILI	Enrique J. GAJARDO V.	CHILE
COSTA-RICA	Viriato FIGUEREDO LORA.	COSTA RICA
CUBA	G. DE BLANCK Dr. B. PRIMELLES.	CUBA
DANEMARK	Gustav RASMUSSEN.	DENMARK
RÉPUBLIQUE DOMINICAINE	Ch. ACKERMANN	DOMINICAN REPUBLIC
ÉGYPTE	T. W. RUSSELL	EGYPT
ESPAGNE	Julio CASARES	SPAIN
ÉTHIOPIE	C <sup>te</sup> LAGARDE duc d'ENTOTTO	ABYSSINIA
FRANCE	G. BOURGOIS	FRANCE

GUATEMALA

Luis MARTINEZ MONT

GUATEMALA

HEDJAZ, NEDJED ET DÉPENDANCES

HEJAZ, NEJD AND DEPENDENCIES

HAFIZ WAHBA

ITALIE

CAVAZZONI Stefano

ITALY

JAPON

S. SAWADA  
S. OHDACHI

JAPAN

LITHUANIE

J. SAKALAIUSKAS

LITHUANIA

LUXEMBOURG

Ch. G. VERMAIRE

LUXEMBURG

MEXIQUE

S. MARTINEZ DE ALVA

MEXICO

MONACO

C. HENTSCH.

MONACO

PANAMA

Dr. Ernesto HOFFMANN.

PANAMA

PARAGUAY

R.V. CABALLERO DE BEDOYA

PARAGUAY

PAYS-BAS

THE NETHERLANDS

My signature is subject to the reserve made by me  
on § 2 of Article 22 in the morning meeting of  
July 12th, 1931<sup>1</sup>.

V. WETTUM

PORTUGAL

Augusto DE VASCONCELLOS  
A. M. FERRAZ DE ANDRADE

PORTUGAL

SAINT-MARIN

FERRI Charles Emile

SAN MARINO

SIAM

DAMRAS

SIAM

SUISSE

Paul DINICHERT  
Dr. H. CARRIÈRE

SWITZERLAND

URUGUAY

Alfredo DE CASTRO

URUGUAY

VENEZUELA

*Ad referendum*  
L. G. CHACÍN ITRIAGO

VENEZUELA

Copie certifiée conforme.

Certified true copy.

Pour le Secrétaire général:

For the Secretary-General:

*Conseiller juridique  
du Secrétariat.*

*Legal Adviser of the  
Secretariat.*

<sup>1</sup> Traduction par le Secrétariat de la Société des Nations:

Ma signature est subordonnée à la réserve faite par moi relativement au paragraphe 2 de l'article 22, à la séance du matin du 12 juillet 1931.



## CERTIFICATION

I hereby certify that the attached document is a true copy of the English and French texts of the Protocol of Signature to the Convention for limiting the Manufacture and regulating the Distribution of Narcotic Drugs done at Geneva on 13 July 1931, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,  
Office of Legal Affairs

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

## CERTIFICAT

Je certifie que le document ci-joint est une copie conforme des textes anglais et français du Protocole de signature de la Convention pour limiter la fabrication et régler la distribution des stupéfiants fait à Genève le 13 juillet 1931, dont l'original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

Chef de la Section des Traités,  
Bureau des Affaires juridiques

United Nations  
New York, June 2005

Organisation des Nations Unies  
New York, juin 2005









Certified true copy VI.8 (b)  
Copie certifiée conforme VI.8 b)  
November 2004